

File No. 1(56) 2012/Advisory/FSSAI
Food Safety & Standards Authority of India
FDA Bhawan, Kotla Road,
New Delhi – 110002,

Date: 01.03.2012

Subject: Issue of licensing of FBO at Airports & Ports

As per the provision under the FSS (Licensing and Registration of Food Businesses) Regulations, 2011, the categories namely, Food catering services in establishments and units under Central Government Agencies like Railway, Airports, Seaport,-Defence etc. are covered under Central Licensing. It has been decided that Central DO will issue license for International Airports at Mumbai, Kolkata, Delhi, Chennai and the concerned DOs of State will issue license to FBOs at Airports in rest of the cities and seaports falling under their jurisdiction.

Sd/-
(Dr. S.S. Ghonkrokta)
Director (Enforcement)

To
All Commissioners of Food Safety for States/ UTs

Copy To:

1. PPS to CP
2. All Directors, FSSAI
3. All Central Designated Officers, FSSAI
4. All Authorised Officers, FSSAI